

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 343 of 199 3.

DATE OF DECISION 26.2.1993

T. Vijayan and 3 others Applicant (s)

Mr. P. K. Madhusoodhanan Advocate for the Applicant (s)

Versus

Union of India represented Respondent (s)
by Ministry of Railways New Delhi and others

Mr. Thomas Mahtew Nellimootil Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman
and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. To be circulated to all Benches of the Tribunal? *no*

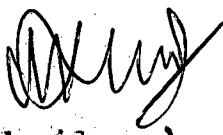
JUDGEMENT

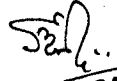
(Hon'ble Shri S. P. Mukerji)

We have heard the learned counsel for both which the parties on this application in/the applicants who are working as Electrical Fitter in the Southern Railway have prayed that the benefits of the judgment of this Bench in O.A. 200/90 dated 26.8.91 should be extended to them also. It appears that the applicants sought this very relief through their representations dated 29.10.92 and 1.11.92, copies of which have been attached at Annexure.A.IV and A.V. According to the learned counsel for the applicants these representations have not yet been disposed of by the respondents.

2. When the case was taken up for admission the learned counsel for both the parties agreed that the application may be disposed of with appropriate direction regarding disposal of the aforesaid two representations.

3. Accordingly allowing M.P. for joint application, we admit this application and dispose of the same with the direction to the second respondent to dispose of the aforesaid two representations, copies of which is at Annexures IV and V, by a well considered speaking order, within a period of two months from the date of communication of a copy of this judgment. We direct that while disposing of the aforesaid representations the observations made by us in our judgment dated 26.8.91 in O.A. 200/90 at Annexure.A.III shall be kept in view. If the said representations are not readily available, copies thereof at Annexures IV and V shall be considered to be disposed of on the above lines. The applicants will be at liberty to approach appropriate legal forum, if so advised and in accordance with law, if they are aggrieved by the outcome of their representations. There is no order as to costs.


(A.V. Haridasan)
Judicial Member


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(S.P. Mukerji)
Vice Chairman

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